

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MITRA RENEWABLES PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	MITRA RENEWABLES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	12 TH JULY 2013
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, COIMBATORE
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U40108TZ2013PTC019674
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	176, ATHIPALAYAM ROAD, KEERANATHAM - PUDUPALAYAM PO COIMBATORE - 641035, TAMILNADU.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	10 TH JULY 2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	Name: VASUDEVAN GOPU Address: 18/30, RAMANI STREET, K.K. PUDUR, SAIBABA COLONY, COIMBATORE - 641038, TAMILNADU, INDIA. Email: vasudevangopu.ip@gmail.com; vasudevanacs@gmail.com Telephone No: 0422-4347063 Registration No: IBBI/IPA-002/IP-N00291/2017-18/10849
8.	LAST DATE FOR SUBMISSION OF CLAIMS	09 TH AUGUST 2023

Notice is hereby given that MITRA RENEWABLES PRIVATE LIMITED has commenced voluntary liquidation on 10th July 2023.

The stakeholders of MITRA RENEWABLES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 09th August 2023 to the liquidator at the address mentioned against item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: July 11, 2023

Place: Coimbatore



Vasudevan Gopu
Liquidator of MITRA RENEWABLES PRIVATE LIMITED
IP Reg No: IBBI/IPA-002/IP-N00291/2017-18/10849